

(b) how much arms Government propose to purchase and by when the same will be supplied to the army;

(c) whether any case/instance, where Government wanted to purchase the arm but the same became outdated in the lengthy process of decision making; and

(d) what steps Government is taking to simplify the procedure?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Procurement of arms and defence equipment for modernization of Armed Forces is done as per the provisions of Defence Procurement Procedure (DPP).

(b) Procurement of arms and equipment is a continuous process based on threat perception, operational challenges, technological changes and available resources. The supply of various equipment is dependent on the delivery schedule stipulated in the contract signed with the vendor.

(c) No, Sir.

(d) To counter systemic and institutional delays, procedures are continuously refined on the basis of experience gained and feedback received during the procurement process.

Army helicopter straying into Pakistan air space

207. SHRI BAISHNAB PARIDA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Indian Army helicopter had strayed into Pakistani air space on October 23, 2011;

(b) whether it is a fact that Pakistani Army thoroughly examined the helicopter while it was in their custody;

(c) whether it is a fact that data saved in various instruments in the helicopter could have fallen into Pakistani hands; and

(d) whether the Ministry has taken proper precautions to change codes?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) and (c) It is possible that the Pakistani authorities may have examined the helicopter.

(d) Yes, Sir.

Delhi co-operative tribunal

†208. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether Delhi Co-operative Tribunal had been re-constituted by the Government of NCT of Delhi sometime in July, 2010 with a view that it will work like a fast track Court;

(b) if so, the names of the Government agency or the Legal authority who can oversee the function of the said Tribunal;

(c) whether is it a fact that the disposal of the cases is very poor and almost negligible; and

(d) if not, provide the Appeal Nos. which had been decided as per DCS Act and Rules and purely on its merits during the period *w.e.f.* 1 August, 2010 and till date along with the Appeal Nos. decided in favour of the aggrieved applications/ appellants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Delhi Cooperative Tribunal is not a fast track court but it is Appellate Authority to hear appeals u/s 112(2) (a) of DCS Act, 2003. Delhi Cooperative Tribunal has been reconstituted on the direction of Hon'ble High Court of Delhi that it should be headed by a Judicial Officer.

(b) The orders passed by Delhi Cooperative Tribunal are appealable in Hon'ble High Court of Delhi.

(c) Tribunal was not functioning from 06.09.2007 to 18.07.2010. Pendency is reducing after Tribunal became functional on 18.07.2010.

(d) The information is being compiled.

Shortage of helicopters

209. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Air Force is facing shortage of helicopters;

(b) if so, the details thereof; and

(c) the number of helicopters, fighter planes included in Air Force as on date?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The requirement of aircraft including helicopters is periodically reviewed and steps taken to ensure that the operational requirements of the Indian Air Force (IAF) are met. Procurement and induction of different types of helicopters required for operational and transportation tasks is underway.